

Sanyog Healthcare Ltd.

Date of Commencement of Liquidation - 02nd January, 2023 (Copy of order received on 09.01.2023)

Annexure 1

List of Secured Financial Creditors (Other than Financial Creditors belonging to any class of creditors) as on 10th March 2023

Amount in Rs.

S. No.	Name of Creditor	Details of Claim Received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of Claim Under-verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount Covered by Security Interest? Yes/No	Whether security interest relinquished	Amount Covered by Guarantee	% share in total amount of claims admitted					
Part A - Claim received in Liquidation														
1	State Bank of India	02-02-2023	65,13,87,403	65,13,87,403	SFC	Yes	Yes	65,13,87,403	20.563%	0	0	0	-	Note 1
2	Central Bank of India	02-02-2023	94,93,10,600	89,69,98,288	SFC	Yes	No	89,69,98,288	28.317%	0	0	0	5,23,12,312	Note 1
3	Punjab National Bank	08-02-2023	43,25,44,278	43,25,44,278	SFC	Yes	No	43,25,44,278	13.655%	0	0	0	-	Note 1
4	Union Bank of India	08-02-2023	37,65,27,685	37,65,27,685	SFC	Yes	No	37,65,27,685	11.886%	0	0	0	-	Note 1
5	Tamilnad Mercantile Bank	08-02-2023	22,23,72,762	22,00,13,352	SFC	Yes	Yes	22,00,13,352	6.945%	0	0	0	23,59,410	Note 1
6	Bank of Baroda	08-02-2023	15,14,25,139	15,14,25,139	SFC	Yes	Yes	15,14,25,139	4.780%	0	0	0	-	Note 1
7	HDFC Bank Limited	08-02-2023	1,75,287	1,75,287	SFC	Yes	No	0	0.006%	0	0	0	-	Note 2
Total A			2,78,37,43,154	2,72,90,71,432				2,72,88,96,145	86.152%	0	0	0	5,46,71,722	
Part B - Claim received in CIRP														
8	Kotak Mahindra Prime Limited	07-04-2021	24,18,813	24,18,813	SFC	Yes		0	0.076%	0	0	0	-	Note 3
Total B			24,18,813	24,18,813				0	0.076%	0	0	0	-	
Grand Total (A+B)			2,78,61,61,967	2,73,14,90,245				2,72,88,96,145	86.229%	0	0	0	5,46,71,722	

Notes:

- The above mentioned 6 (six) secured financial creditors namely, Central Bank of India (Lead Bank), State Bank of India, Punjab National Bank, Union Bank of India (erstwhile Andhra Bank), Tamilnad Mercantile Limited and Bank of Baroda had granted financial facility(ies) by way of consortium financing to the Corporate Debtor. The members of the consortium have first pari passu charge on the mortgaged/ hypothecated properties/ assets of the Corporate Debtor. Particulars of the property Mortgaged/ Hypothecated with the members of the consortium are as under:
 - Primary Security:** Hypothecation of entire current assets, both present & future including entire stock available at various pharmacy stores, godowns and other stock points and book debts, loans and advances.
 - Collateral Security:**
 - Fixed assets of the company (excluding vehicles, refer note 2 below); and
 - Equitable mortgage on immovable properties.

It is to be noted that the members of suspended Board of Directors of the Corporate Debtor had mortgaged Six personal properties as collateral securities with the banks for the purpose of sanction of working capital limits to the Corporate Debtor. The details of such properties are mentioned in the Sanction Letters provided by respective Banks.
- Matter in issue relating to classification of claim submitted by HDFC, partly as Secured Creditor and partly as Unsecured Creditor. Further, One (1) vehicle is hypothecated with the HDFC Bank Limited.
- Five (5) vehicles (cars) included in fixed assets of Corporate Debtor are hypothecated with Kotak Mahindra Prime Limited.

